Bangladesh's help to check influx

2010. DR. T. SUBBARAMI REDDY:

SHRI RAJEEV SHUKLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has sought help of Bangladesh to check influx during recent elections;

(b) if so, whether India had also handed over list of wanted terrorists to Bangladesh;

(c) if so, whether Bangladesh Air Chief also visited India in April-May to discuss security arrangements on our borders;

(d) if so, to what extent Bangladesh has agreed to work with India to check violation and also infiltration;

(e) whether BSF offered help to reorganize BDR in Bangladesh; and

(f) if so, the steps and measures both countries have taken to check infiltration and help each other in meeting terrorist activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government has been taking up various security related matters including measures to check the influx of illegal infiltration from Bangladesh with the Government of Bangladesh from time to time at various levels.

During the last DG level Border Coordination Conference between BSF and BDR held at Dhaka from 11-14 July 2009, DG, BSF handed over a list of prominent Indian Insurgent leaders/criminals based in Bangladesh including those against whom Red Corner Notice have been issued to DG, BDR with a request to apprehend these insurgents and hand them over to India.

(c) Air Chief of Government of Bangladesh had visited India from 23-29 April 2009 on a goodwill visit.

(d) In view of (c), above, does not arise.

(e) No such request was received by the BSF from the Bangladesh Rifles.

(f) The issue of cross-border terrorism and illegal infiltration from Bangladesh is regularly taken up at various levels and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling. Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas.

Setting up of NIG and NCTC

2011. SHRI V. HANUMANTHA RAO:

DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether after operationalisation of four NSG hubs in the country, the Centre is working towards setting up of a National Intelligence Grid (NIG) and National Counter-Terrorism Centre this year;

(b) if so, whether NIG and NCTC would be sharing information to coordinate sharing as well as analyzing intelligence inputs received by Security agencies; and

(c) if so, by what time final decision in setting up of National Intelligence Grid and National Counter Terrorist Centre is to be set up and by what time they are likely to start its operation and to what extent it has achieved full results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As part of an ongoing exercise to strengthen and upgrade intelligence set up, action has been initiated for establishment of online, dedicated and secure connectivity between designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations and between the SMACs and the State Special Branches. Further, Multi-Agency Centre in the Intelligence Bureau, is also being strengthened and re-organized to enable it to function on 24X7 basis for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union Territories. The Government is also proposing to establish a focused institutionalized mechanism in the form of a National Counter Terrorism Centre (NCTC), with an aim of taking pro-active counter-terrorism measures complementing with other concerned agencies.

Report of NHRC on custodial deaths

2012. SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to a report based on data from National Human Rights Commission (NHRC), there is no let up in custodial deaths in the country;

(b) if so, the facts and details thereof;

(c) whether the actual number of police custodial deaths are more than the recorded one;

(d) if so, whether the Union Government has since taken any steps to check such police custodial deaths and would also direct State Governments in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) No such report has been received in Ministry of Home Affairs. However, as per information provided by National Human Rights Commission (NHRC), the total number of Custodial Deaths reported in the Country, during the period from 2005-06 to 2007-08 are given as under:

Year	Custodial death reported		
	Judicial Custody	Police Custody	Total
2005-06	1591	139	1730
2006-07	1477	119	1596
2007-08	1789	188	1977